

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 29/2005  
OA 2965/2003

New Delhi this 13<sup>th</sup> day of April, 2005

Hon'ble Shri V.K.Majotra, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)

1. Ranjit Singh  
S/O Shri Mansha Ram
2. Ram Pal  
S/O Shri Mamchand
3. Amar Pal  
S/O Shri Kunde Singh
4. Sohan Lal  
S/O Shri Pala Ram
5. Satish Kumar  
S/O Shri Bihari Lal
6. Sripal  
S/O Shri Nathu Singh
7. Vijay Singh  
S/O Jagmer Singh
8. Amarnath  
S/O Kishroi Lal
9. Mukesh  
S/O Godhu
10. Phool Singh  
S/O Munshi Ram
11. Ramesh  
S/O Roop Ram
12. Ram Dulare  
S/O Kali Charan
13. Dharampal  
S/O Sardara
14. Dalip Kumar  
S/O Sardara

15. Ram Dulare  
S/O Asha Ram
16. Prem Singh  
S/O Asha Ram
17. Lal Ji  
S/O Nagoo
18. Kitab Singh  
S/O Banarsi Dass
19. Raghbir Singh  
S/O Nawaja Ram
20. Ram Kishore  
S/O Budh Prakash
21. Dinesh Ram  
S/O Ram Dev Ram

(All are working as Coach cleaner in the office  
of CDO, Coaching Depot, Hazar Nizamuddin.

..Petitioners

(By Advocate Shri D.S. Mahendru )

VERSUS

1. Shri R.R.Jaruhar,  
General Manager, Northern Railway,  
Baroda House, New Delhi.
2. Shri P.K.Goyal,  
Divisional Railway Manager,  
Northern Railway, State Entry Road,  
New Delhi.

..Respondents

(By Advocate Shri R.L. Dhawan )

O R D E R (ORAL)

(Hon'ble Shri V.K.Majotra, Vice Chairman (A)

Learned counsel heard.

OA 2965/2003 was disposed of vide order dated 9.12.2003 ( Annexure P 1) with  
the following directions:

' (i) Respondent no.2 shall take an appropriate decision on the representation  
dated 19.9.2003 made by the applicants with regard to fixation of their pay, if not  
already done, in accordance with law, rules and instructions;



(ii) He shall also take into consideration the grounds taken by the applicants in the present OA and pass a reasoned and speaking order with intimation to the applicants;

(iii) The above action shall be taken within two months from the date of receipt of a copy of this order.

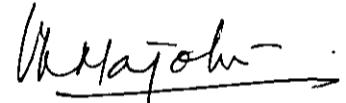
In view of the above, let a copy of this OA be also sent to respondent No.2 to do the needful as above".

Learned counsel of the applicants drawing our attention to Annexure R-1 dated 24.6.2004 annexed with the reply affidavit of the respondents stated that respondent No.2 has granted relief to 11 applicants out of a total 21 and rejected the prayer for relief in regard to remaining 10 applicants stating that they are not eligible for such relief. He suggested that applicants would make a representation to respondent No.2 providing proof of their eligibility for the relief which the respondent No.2 may consider. Learned counsel of the respondents has no objection to this course of action. As such, the present CP is dropped.

Notices are discharged.



(Mrs. Meera Chhibber)  
Member (J)



( V.K. Majotra )  
Vice Chairman (A)

13. 4.05

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